



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER
AND
MANISH AGARWAL, ACCOUNTANT MEMBER**

ITA No.70/CTK/2024

Assessment Year : 2023-2024

Vikash Khandelwal, Kandelwal Bhavan, Betnoti, College Road Bus Stand, Mayurbjanj	Vs.	ITO, Ward (TDS) Cuttack
PAN/GIR No.CLAPK 5275 Q		
(Appellant)	..	(Respondent)

Assessee by : Withdrawal petition
Revenue by : Shri S.C.Mohanty, Id Sr DR

Date of Hearing : 29/04/2024
Date of Pronouncement : 29/04/2024

ORDER

Per Bench

This is an appeal filed by the assessee against the levy of penalty under section 234E of the Act.

2. Vide petition dated 26th April, 2024, the assessee has sought to withdraw the appeal, for which, Id Sr DR had no objection. Consequently, we accede to the prayer of the assessee and permit to withdraw the appeal.

3. In the result, appeal of the assessee stands dismissed as withdrawn.

Order dictated and pronounced in the open court on 29/04/2024.

Sd/-
(Manish Agarwal)
ACCOUNTANT MEMBER

sd/-
(George Mathan)
JUDICIAL MEMBER

Cuttack; Dated 29/04/2024
B.K.Parida, SPS (OS)

Copy of the Order forwarded to :

1. The Appellant : Vikash Khandelwal,
Kandelwal Bhavan, Betnoti, College Road
Bus Stand, Mayurbjanj
2. The Respondent: ITO, Ward (TDS) Cuttack
3. DR, ITAT,
4. Guard file.
//True Copy//

By order

Sr.Pvt.secretary
ITAT, Cuttack